

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 204/TT/2014

- Subject : Truing up of transmission tariff for tariff period 2009-14 and determination of transmission tariff for tariff period 2014-19 for the transmission system associated with NLC Stage-I in Southern Region.
- Date of Hearing : 2.12.2015
- Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Karnataka Power Transmission Corporation Limited and 14 Others
- Parties present : Shri Anshul Garg, PGCIL
Shri A. N. Kumar, PGCIL
Shri Jasbir Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri M. M. Mondal, PGCIL
Shri Sashi Bhushan, PGCIL
Shri J. Majumder, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Sunil Kumar, PGCIL
Shri S. S. Raju, PGCIL
Shri R. Jaya Prakash, TANGEDCO
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for the transmission system associated with NLC Stage-I in Southern Region.
- b) The transmission charges for the transmission asset was approved by the Commission vide order dated 13.5.2011 in Petition No. 92/2009. In the said order the commission had approved additional capitalization of ₹184.71 lakh for 2012-13 and ₹184.71 lakh for 2013-14 and also approved de-capitalization of ₹52.00 lakh for 2012-13 and ₹65.25 lakh for 2013-14.



- c) Additional capitalization of ₹43.82 lakh during 2009-10 is claimed towards balance/retention payments for the additional capitalization for works approved for the 2004-09 time period, additional capitalization of ₹196.01 lakh and de-capitalization of ₹56.79 lakh for 2013-14 towards replacement of DG set, fire fighting system and auxiliary system.
- d) For the tariff period 2014-19 the petitioner has projected additional capitalization of ₹316.80 lakh for 2014-15 and de-capitalization of ₹70.77 lakh towards replacement of DG set, fire fighting system and auxiliary system.

2. In response to a query of the Commission regarding the projected additional capitalization for 2014-19, the representative of the petitioner replied that the same is a part of the additional capitalization approved for 2009-14 tariff period which is being claimed as balance and retention payment towards additional capitalization already approved by the Commission in 2009-14.

3. The Commission observed that the actual cost is higher than the approved additional capitalization for 2009-14 even though the scope of work is same. In response, the representative of the petitioner submitted that the difference is due to difference in the projected cost and the actual cost and due to price variation.

4. In response to another query of the Commission regarding any balance and retention payment still to be made, the representative of the petitioner submitted that apart from the additional capitalization claimed in 2009-10 there is no balance and retention payment to be made for the asset. The Commission directed the petitioner to file an affidavit/undertaking confirming that there is no balance and retention payment in case of the instant assets.

5. The learned counsel for TANGEDCO submitted that it has filed its reply to the petition. The Commission directed the petitioner to file its rejoinder to TANGEDCO's reply. The Commission also directed to file the replies to the queries sought vide letter dated 27.11.2015 on affidavit with copy to respondents by 9.12.2015.

6. The Commission further observed that in case, the above information is not received within the specified date the petition will be disposed on the basis of the information already available on record.

7. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

